## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A.NO. 060/00679/2014 Date of order:- August 12, 2014.

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)

Hon'ble Mr. Uday Kumar Varma, Member (A).

Mohinder Pal son of Sh. Sohan Lal, presently working as PGT(Maths.) in Navodaya Vidyalaya Samiti and resident of village Samastpur, P.O. Bal, Teh-sil and District Jalandhar.

.....Applicant.

(By Advocate :- Mr. N.K.Bhalla )

## Versus

- 1. Navodaya Vidyalaya Samiti through its Commissioner, B-15, Sec. 62, Institutional Area, NOIDA(UP).
- 2. The Deputy Commissioner, NVS, Regional Office, Bay No.26-27, Sec. 31, Chandigarh-160030.

...Respondents

## ORDER (Oral)

## Hon'ble Mr. Sanjeev Kaushik, Member (J):

By way of present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has impugned the punishment order dated 16.8.2013 (Annexure A-5). Before approaching the Tribunal, the applicant has not availed the remedy of filing a statutory appeal before the competent authority as has been provided in the CCS(CCA) Rules, 1965.

- 2. Learned counsel for the applicant states that he may be permitted to withdraw the instant OA with liberty to file an appeal before the competent authority. He further states that the respondents may be directed not to dismiss the appeal on the ground of delay and laches.
- 3. Accordingly, this O.A is dismissed as withdrawn with liberty as prayed for.

(UDANKUMAR VARMA) MEMBER (A).

(SANJEEV KAUSHIK) MEMBER (J)

Dated:- August 12, 2014

Kks